

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

**ITEM No.224- IA/610(AHM)2023**  
**in**  
**CP(IB) 788 of 2019**

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Kuber Texlen Pvt Ltd  
V/s  
Virar Fabrics Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on: 15/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Nipun Singhvi, Adv. a.w Ms. Pragati Tiwari &  
Mr. Rahul Bhavsar  
For the Respondent : Mr. Vivek Singh Panwar, Adv. for Mr. Arpit Singhvi, Adv.  
for HDFC Bank  
For Canara Bank :

**ORDER**

**IA/610(AHM)2023**

Ld. Counsel for the applicant submitted he has received the copy of reply only today, hence, seeks time to file rejoinder.

List for further consideration on 04.09.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**